गत बारह माह के दौरान वस्तुओं के आयात और निर्यात में वृद्धि

108. डा. अबरार अहमद : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि पिछले बारह महीनो के दौरान किन-किन वस्तुओ के निर्यात मे वृद्धि हुई है और प्रत्येक मामले मे यह वृद्धि कितनी-कितनी हुई है तथा इसी अवधि के दौरान किन-किन वस्तुओं के आयात मे वृद्धि हुई है और प्रत्येक मामले मे इस वृद्धि की मात्रा कितनी-कितनी है ?

वाणिज्य मंत्रालय में उपमंत्री (श्री शांतिलाल पुरुषोत्तमदास पटेल) : मुख्य वस्तुओ के निर्यात तथा आयात के आकड़े वित्तीय वर्ष के आधार पर संकलित किये जाते हैं। तदनुसार एक विवरण पत्र सलग्न है जिसमे वर्ष 1989-90 और अप्रैल-सितम्बर, 1990 की अवधि के दौरान पिछले वर्ष की इसी अवधि की तुलना मे मुख्य वस्तुओ के निर्यात तथा आयात से हुई निरन्तर वृद्धि दर्शायी गई है।

(देखिए परिशिष्ट 156, अनुपत्र सं० 3)

Settlement of cases of 1984 RIOT affected borrowers

109. SARDAR JAGJIT SINGH AURORA: Will the Minister of FINANCE be pleased to state.

(a) whether it is a fact that in the light of the order of 7-11-1989 issued by the Supreme Court in the cases filed by the riot affected persons, the Reserve Bank of India had issued orders to other banks to review the credit facilities granted to the November, 1984 riot affected borrowers and decide the case of each loanee on merit and to afford such relief as may be reasonable;

(b) whether it is a fact that some banks have written off the amounts due from some borrowers where recoveries were not possible due to their inability to repay the loan;

(c) if so, what is the number of such cases and what is the amounts due which have been written off by these banks;

(d) what is the number of cases that are still pending for review for final settlement;

(e) if not, what are the reasons for not reviewing and deciding these cases; and

(f) whether any instructions have been issued to banks laying down time limit by which the review cases are to be settled

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE AND THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DIGVIJAY SINGH): (a) Reserve Bank of India (RBI) had in the light of the Supreme Court Order advised all the Scheduled Commercial Banks to make a review of the credit facilities granted to all the November, 1984 riot affected borrowers on merits and afford such relief as may be considered reasonable.

(b) and (c) RBI have reported that reports received from banks so far in pursuance of their advice indicate that the banks have written off Rs. 96.32 lakhs in 860 cases.

(d) and (e) As per the reports rceived by RBI so far 947 cases of review were pending with banks. RBI are monitoring these cases with concerned banks.

(f) The banks were advised by Reserve Bank of India to complete the review by 31st March, 1990.

गरीबी रेखा से नीचे जीवन यापन करने वाले गरीब लोगों को बैंकों द्वारा ऋण दिए जाने के लिए व्यवस्था

110. डा. अबरार अहमद : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गरीबी रेखा से नीचे जीवन यापन करने वाले गरीब लोगों को पिछले बारह महीनों के दौरान कोई बैंक